

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 29th day of August 2002.

Original Application no. 895 of 2002.

Hon'ble Mr. Justice RRK Trivedi, Vice-Chairman
Hon'ble Maj Gen KK Srivastava, Member (A)

Madhav Ram Garg, s/o Sri Jagdish Prasad,
R/o 234, Aryapuri, Muzaffar Nagar.

... Applicant

By Adv : Sri LM Singh & Sri RS Yadav

Versus

1. Union of India through the Director General,
Postal Services, New Delhi.
2. The Chief Post Master General, UP Circile, Lucknow.

... Respondents.

By Adv : Sri RC Joshi

O R D E R

Hon'ble Mr Justice RRK Trivedi, VC

By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has challenged order dated 26.11.2001 by which the representation of the applicant has been rejected. By the representation the applicant expressed the grievance that one Sri Laloo Lal Gupta has been wrongly promoted to HSG Grade I though he is junior to the applicant.

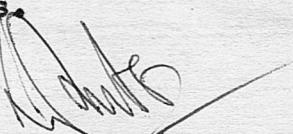
2. The grievance of the applicant is that he has been discriminated. However, from the perusal of the order it appears that in LSG Grade I, the applicant was shown in seniority list at sl no. 09 and Sri Laloo Lal Gupta was

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shown at sl no. 776. However, on the basis of the order of this Tribunal dated 5.7.1989 passed in OA 1083 of 1988, the seniority list was revised. In the revised seniority list the name of the applicant was placed at sl no. 768, whereas the name of Sri Laloo Lal Gupta was mentioned at sl no. 736, thus he became senior to the applicant. While promoting from LSG cadre to HSG cadre II in BCR scheme, Sri Laloo Lal Gupta was promoted on 1.10.1991 whereas the applicant was promoted on 1.7.1993. This was also challenged by the applicant and also by Sri Laloo Lal Gupta. On the basis of order passed by this Tribunal the date of promotion of Sri Laloo Lal Gupta was taken to be w.e.f. 09.08.1989, whereas the promotion of the applicant was w.e.f. 1.10.1991. Thus in HSG cadre II also Sri Laloo Lal Gupta is senior to the applicant. This seniority is on the basis of the order passed by this Tribunal. ~~The Laloo Lal Gupta~~ has rightly been promoted earlier to HSG cadre and the grievance of the applicant is not justified. Further the applicant has not impleaded Sri Laloo Lal Gupta as party in this OA. For this reason also the applicant is not entitled for relief.

3. For the reason stated above the OA has no merit and the same is dismissed accordingly. There shall be no order as to costs.


Member (A)


Vice-Chairman

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